

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1169  
ANSWERED ON:01.03.2006  
IMPORT OF CONSUMABLE MEDICAL DEVICES  
Gandhi Smt. Maneka

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether consumable medical devices are being brought into the country by foreign companies even though they are not approved for use in the country of their origin;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) No such specific instance have come to the notice of this Ministry.
- (b) & (c) There is no separate and independent mechanism other than that stipulated under the provisions of the Drugs and Cosmetics Act to regulate the import of medical devices in general. The Government of India has notified the following medical devices to be covered under the purview of the Drugs and Cosmetics Act, 1940 for exercising regulatory control over them.
  1. Cardiac Stents.
  2. Drug Eluting Stents.
  3. Catheters.
  4. Intra Ocular Lenses.
  5. I.V. Cannula.
  6. Bone Cements
  7. Heart Valves.
  8. Scalp Vein Set.
  9. Orthopedic Implants.
  10. Internal Prosthetic replacements.

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